

DIRECTORATE GENERAL OF FOREIGN TRADE

DES-VI (FOOD & MISC)

Minutes of the meeting No. 15/16 of NC-VI dated 31.12.2015

Meeting No. 15/16 for the licensing year 2015-16 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2015-20 pertaining to Food & Mics. Products dated 31.12.2015 under the Chairmanship of Sh. S. K. Samal, Jt. DGFT. Following members were present in the meeting.

S.No.	Name of the Officer	Designation	Department
1.	Sh. J.P. Maurya	Dy. I.A.	MFPI
Officers in attendance			
2.	Sh. Yoginder Singh	DDG	DGFT
3.	Sh. Ratan Lal Meena	FTDO	DGFT

Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years reckoned from the date of ratification as per para 4.12(vi) of Hand book of procedure (vol-1) 2015-20 updated as on 01.04.2015.

XXXX

1	680 Case No.:2/1/85-ALC3/2015	Party Name:GRIFFITH LABORATORIES PVT.LTD,	Meet No/Date:15/85- ALC3/2015 31.12.2015	Status:
	HQ File :01/85/050/00001/AM16/	RLA File :07/24/040/00406/AM15/	Lic.No/Date:0710107659 19.02.2015	Deferred
The Committee noted that MFPI has called for certain information from the firm vide their letter No. 4(12)/2015-DGFT dt. 07.12.2015 which is awaited. The Committee decided to remind the firm to expedite the reply. The case is deferred for 04.02.2016.				

2	681 Case No.:12/23/85-ALC3/2014	Party Name:GRIFFITH LABORATORIES PVT.LTD,	Meet No/Date:15/85- ALC3/2015 31.12.2015	Status:
	HQ File :01/85/050/00198/AM15/	RLA File :07/24/040/00401/AM15/	Lic.No/Date:0710107599 12.02.2015	Deferred
The Committee noted that MFPI has called for certain information from the firm vide their letter No. 4(12)/2015-DGFT dt. 07.12.2015 which is awaited. The Committee decided to remind the firm to expedite the reply. The case is deferred for 04.02.2016.				

योगेंद्र सिंह / YOGINDER SINGH
 ज्य. महाविदेशिक विदेश व्यापार
 Dy. Director General of Foreign Trade
 विदेश व्यापार महाविभाग
 Directorate General of Foreign Trade
 तृतीय मंजरी, नई दिल्ली
 3rd Floor, New Delhi

682 Case No.:1/10/85-ALC3/2014	Party Name:FIELDFRESH FOODS PRIVATE LIMITED	Meet No/Date:15/85- ALC3/2015 31.12.2015	Status:
HQ File :01/85/050/00079/AM15/	RLA File :05/23/040/00185/AM15/	Lic.No/Date:0510390243 11.08.2014	Approved

The Committee noted the comments of MFPI furnished vide their O.M. No. 4(21)/2014-DGFT dt. 18.03.2015 and recommended 5% Apple Juice Concentrate of export item's quantity. On the basis of MFPI's comments, the Committee decided to fix the ad-hoc input output norms as under:-

Export Item	Qty.	Import Item	Qty
Green Apple Juice (Net content of imported Apple Juice Concentrate 5,958.15Kg of same variety and origin as imported).	119163.00Kg	Apple Juice Concentrate	5,958.15Kg
100% Apple Drinks (Net content of imported Apple Juice Concentrate 2,162.20Kg of same variety and origin as imported).	43244.00Kg	Apple Juice Concentrate	2,162.20Kg
100% Mixed Fruit Drinks (Net content of imported Apple Juice Concentrate 2,773.70Kg of same variety and origin as imported).	55474.00Kg	Apple Juice Concentrate	2,773.70

RA may take consequential as per policy/procedure.

Rms

683 Case No.:7/23/85-ALC3/2014	Party Name:FIELDFRESH FOODS PRIVATE LIMITED	Meet No/Date:15/85- ALC3/2015 31.12.2015	Status:
HQ File :01/85/050/00193/AM15/	RLA File :05/23/040/00523/AM15/	Lic.No/Date:0510393261 18.02.2015	Approved

The Committee decided to approve the case as per MFPI's comments furnished vide their O.M. No. 6/DGFT/2012 dt. 19.03.2014 and Lycopene content in import and export will be in the ratio of 4:1 as under:-

Export Item	Qty.	Import Item	Qty
Tomato Ketchups (Net content of imported Tomato Paste 28% 156HB 0.250Kg)	1.00Kg	Tomato Paste 28% 156HB	0.250Kg

RA may take consequential action as per policy/procedure.

1/1/14

योगेंद्र सिंह/YOGINDER SINGH
उद्य. महाविदेशीय विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महाविदेशीय
Directorate General of Foreign Trade
कमिश्नर विभाग/Department of Commerce
छटौत भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Rms

684 Case No.:14/13/85-ALC3/2015	Party Name:P.C.KANNAN & CO	Meet No/Date:15/85-ALC3/2015 31.12.2015	Status:								
HQ File :01/85/050/00110/AM16/	RLA File :56/24/040/00013/AM16/	Lic.No/Date:5610004633 26.06.2015	Approved								
5 The Committee noted the comments of MFPI furnished vide their letter No. 4(43)/2015DGFT dt. 14.12.2015 and on the basis of MFPI's comments , the Committee decided to fix the ad-hoc input output norms by allowing 2% wastage in inputs as under:- <table> <tr> <th>Export Item</th><th>Qty</th><th>Import Item</th><th>Qty</th></tr> <tr> <td>Coriander Powder made from raw Coriander Seeds Whole/Splits of same origin and variety as imported.</td><td>38,890.0Kg</td><td>Raw Coriander Seeds Whole/Splits</td><td>39,667.80Kg</td></tr> </table> RA may take consequential action as per policy/procedure.				Export Item	Qty	Import Item	Qty	Coriander Powder made from raw Coriander Seeds Whole/Splits of same origin and variety as imported.	38,890.0Kg	Raw Coriander Seeds Whole/Splits	39,667.80Kg
Export Item	Qty	Import Item	Qty								
Coriander Powder made from raw Coriander Seeds Whole/Splits of same origin and variety as imported.	38,890.0Kg	Raw Coriander Seeds Whole/Splits	39,667.80Kg								

Rup

685 Case No.:15/13/85-ALC3/2015	Party Name:P.C.KANNAN & CO	Meet No/Date:15/85-ALC3/2015 31.12.2015	Status:
HQ File :01/85/050/00111/AM16/	RLA File :56/24/040/00014/AM16/	Lic.No/Date:5610004634 26.06.2015	Deferred
6 After consultation upon the issue with the representative of MFPI present in the meeting, the Committee decided to seek clarification from the applicant as to what is the processing involved in manufacturing of export product. The case is deferred for 04.02.2016			

Rup

686 Case No.:4/3/85-ALC3/2015	Party Name:S N J BREWERIES PVT LTD	Meet No/Date:15/85-ALC3/2015 31.12.2015	Status:
HQ File :01/85/050/00018/AM16/	RLA File :04/24/040/00340/AM15/	Lic.No/Date:0410160393 08.04.2015	Deferred
7 The Committee noted that the comments are awaited from MFPI . The Committee decided to remind MFPI to expedite the comments. The case is deferred for 04.02.2016.			

huf

योगेश सिंह YOGINDER SINGH
 ज्य. महानिदेशक विदेश व्यापार
 Dy. Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 कॉमिन्यू विभाग/Department of Commerce
 प्लॉट नं. 1, नई दिल्ली
 110002

Rup

8	687 Case No.:6/5/85-ALC3/2015	Party Name:S N J BREWERIES PVT LTD	Meet No/Date:15/85-ALC3/2015 31.12.2015	Status:
	HQ File :01/85/050/00050/AM16/	RLA File :04/24/040/00036/AM16/	Lic.No/Date:0410160492 11.05.2015	Deferred
The Committee noted that the comments are awaited from MFPI . The Committee decided to remind MFPI to expedite the comments. The case is deferred for 04.02.2016.				

Rms

9	688 Case No.:10/1/85-ALC3/2015	Party Name:SRS UNISTRAW PRIVATE LIMITED	Meet No/Date:15/85-ALC3/2015 31.12.2015	Status:
	HQ File :01/85/050/00009/AM16/	RLA File :03/95/040/00996/AM15/	Lic.No/Date:0310794149 25.02.2015	Deferred
The Committee noted that the comments are awaited from MFPI . The Committee decided to remind MFPI to expedite the comments. The case is deferred for 04.02.2016.				

Rms

10	689 Case No.:6/4/85-ALC3/2015	Party Name:SRS UNISTRAW PRIVATE LIMITED	Meet No/Date:15/85-ALC3/2015 31.12.2015	Status:
	HQ File :01/85/050/00036/AM16/	RLA File :03/95/040/01021/AM15/	Lic.No/Date:0310794569 13.03.2015	Deferred
The Committee noted that the comments are awaited from MFPI . The Committee decided to remind MFPI to expedite the comments. The case is deferred for 04.02.2016.				

Rms

11	690 Case No.:10/3/85-ALC3/2015	Party Name:SRS UNISTRAW PRIVATE LIMITED	Meet No/Date:15/85-ALC3/2015 31.12.2015	Status:
	HQ File :01/85/050/00024/AM16/	RLA File :03/95/040/00878/AM15/	Lic.No/Date:0310793568 04.02.2015	Deferred
The Committee noted that the comments are awaited from MFPI . The Committee decided to remind MFPI to expedite the comments. The case is deferred for 04.02.2016.				

11/4/17

योगेंद्र सिंह/YOGINDER SINGH
उप महाविदेशीय विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महाविभाग
Directorate General of Foreign Trade
संलग्न विभाग/Department of Commerce
एडमिशन भवन, नई दिल्ली
110002 भारत/India

Rms

12	691	Party Name:APEEJAY TEA LTD	Meet No/Date:15/85-ALC3/2015 31.12.2015	Status:
	HQ File :01/85/050/072/AM15	RLA File :02/24/40/035/AM15	Lic.No/Date:0210204151 20.06.2014	Approved
The Committee noted the comments furnished by Tea Board vide their letter LC/ALA/2013/2894 dt. 12.03.2015, as per which the entire quantity of tea of different origin namely Chinese, Srilankan and Kenyan, imported by the advance authorisation holder will be duly accounted for in the different blends of tea being exported. The existing norms is 0% wastage on import of tea. Therefore ad-hoc input output norms are fixed as under:				
Export Item		Qty.	Import Item	Qty
Packaged tea packed in metal tin caddies: Total 60,000Nos Tin containing 125.00gm(net) blended tea in each tin (42% i.e. 3150Kgs imported tea of the same variety, origin as imported blended with 58% local/indian tea.		60,000.00Nos.	Tea	3150.00Kg with accountability clause
Packaged tea packed in metal tin caddies: Total 60,000Nos Tin containing 125.00gm(net) blended tea in each tin (20% i.e. 1500.00Kgs imported tea of the same variety, origin as imported blended with 80% local/indian tea.		60,000.00Nos.	Tea	1500.00Kg with accountability clause
Packaged tea packed in metal tin caddies: Total 60,000Nos Tin containing 125.00gm(net) blended tea in each tin (98% i.e. 7350.00Kgs imported tea of the same variety, origin as imported blended with 02% local/indian tea.		60,000.00Nos.	Tea	7350.00Kg with accountability clause
			Tin Caddy for Tea Packing	Packing material will be governed by policy governing packing material.
RA may take consequential action as per policy/procedure.				

Rys

692	Party Name:MARICO LTD	Meet No/Date:15/85-ALC3/2015 31.12.2015	Status: Approved	
HQ File :01/85/162/138/AM15 RA's F.No. 03/95/40/455/AM12	Fixation of ad-hoc input output norms in terms of para 4.4.2 of HBP, Vol.I, (1009-14) for export of Milling Grade Copra against import of Copra Grade-II.			
13	The Committee noted the comments of Coconut Development Board furnished vide their letter No. 0101/(22)/2009-MKG(EPC)/DGFT dt. 26.10.2015 and 29.12.2015. After consultation upon the issue with the representative of MFPI present in the meeting, the Committee decided to fix the ad-hoc input output norms by allowing 10% wastage as under:-			
Export Item		Qty.	Import Item	Qty
Milling Grade Copra made from Copra Grade- II of the same variety and origin as imported.		10,000.00MT	Copra Grade-II	11,000.00MT
RA may take consequential action as per policy/procedure.				

hina

योगेश सिंह/YOGINDER SINGH
उप-निदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशक
Directorate General of Foreign Trade
संलग्न विभाग, नई दिल्ली
संलग्न विभाग: New Delhi

Rys

14	693	Party Name:Elite Green Pvt. Ltd	Meet No/Date:15/85- ALC3/2015 31.12.2015	Status:
	HQ File :01/85/050/132/AM14	RLA File :08/24/40/323/AM14	Lic.No/Date:0810125777 18.10.2013	Deferred
The Committee decided to process the case for regularisation under para 4.4.2 of HBP, Vol.I (2009-14) as the item of import "Raisin" for which advance authorisation has been issued, was barred under para 4.7 of HBP, Vol.I (2009-14).				

Rup

694

Party Name:GLAXOSMITHKLINE (GSK)
CONSUMER HEALTHCARE LTD

Meet No/Date:15/85-
ALC3/2015
31.12.2015

Status:

HQ File :
01/85/171/128/AM14

Fixation of Standard Input Output Norms (SION) for export item Malt Milk Food.

The comments of MFPI furnished vide their O.M. No. 4(12)/2014DGFT dt. 31.08.2015 including the modification made therein in the meeting were noted and on the basis of MFPI's comments, the Committee decided to recommend the following Standard Input Output Norms (SION) for notification:

Export Item	Qty
Malted Milk Food	1.00Kg

Import Item	Qty
1. Malted Barley/Wheat Flours	0.716Kgs [0.374Kg-Wheat Flours 0.342Kg Malt (Malted Barley)]
2. Relevant Milk Products: Skimmed Milk Powder, Milk Solids, Whey Powder	0.215Kg
3. Relevant Cocoa Products:- in case of Chocolate Flavor only i. Cocoa Powder ii. Cocoa Flavour	0.003Kg 0.001Kg
4. Cane Sugar	0.021Kg
5. Permitted Food Additive as approved by FSSAI (Relevant to export products). (i) Vitamins premix (ii) Vanilla Flavour ID-28279 (iii) Isolated Soya Protein (iv) Hi Gum HME (v) Dietary Fibre (Edible Fibre) (vi) Food Colors	0.010Kg 0.0002Kg 0.0113Kg 0.0012Kg 0.0005Kg 0.0020Kg
6. Packaging material relevant to export product	As per policy governing of packing materials

The said SION is recommended for notification by means of a Public Notice.

W.H.

योगेंद्र सिंह/YOGINDER SINGH
उप-महानिदेशक विदेश व्यापार
Sd/- Director General of Foreign Trade
विदेश व्यापार महानिदेशकालय
Directorate General of Foreign Trade
कमिश्नर विभाग/Department of Commerce
एन.डी. बिल्डिंग, नई दिल्ली
New Delhi

Rup

16	695 Case No.:7/22/85-ALC3/2014	Party Name:CHHAJED FOODS PRIVATE LIMITED,	Meet No/Date:15/85- ALC3/2015 31.12.2015	Status:
	HQ File :01/85/050/00167/AM15/	RLA File :08/24/040/00342/AM15/	Lic.No/Date:0810134063 16.12.2014	Deferred
The Committee decided to ask the applicant the use of so many potato based import item in the export product. The case is deferred for 04.02.2015.				

Rms

17	696 Case No.:2/8/85-ALC3/2015	Party Name:SUKASO CERACOLORS PVT LTD	Meet No/Date:15/85- ALC3/2015 31.12.2015	Status:
	HQ File :01/85/050/00080/AM16/	RLA File :09/24/040/00255/AM16/	Lic.No/Date:0910062449 06.08.2015	Deferred
The Committee noted that the comments are awaited from Deptt of C&PC. The Committee decided to remind Deptt of C&PC to expedite the comments. The case is deferred for 04.02.2016.				

Rms

18

697 Case No.:26/13/85-ALC3/2015	Party Name:SUPRIYA CORN PRODUCTS PVT LTD	Meet No/Date:15/85- ALC3/2015 31.12.2015	Status:
HQ File :01/85/050/00122/AM16/	RLA File :09/24/040/00234/AM16/	Lic.No/Date:0910062440 05.08.2015	Approved
The Committee discussed the case at length in the light of MFPI's comments furnished vide their letter No. 4(40)/2015-DGFT dt. 18.12.2015. It was noted that sterilisation is the process which the import item is undergoing in this case. The wastage claimed is less then 1%. Hence decided to ratify the case as applied for subject to the condition that the item of export will Whole Coriander Seeds(Sterlized) of same size, variety and origin as imported. This aspect will be insisted upon by the RA when redeeming the case as under			
Export Item	Qty	Import Item	Qty
Whole Coriander Seeds (Sterlized) of same size, variety and origin as imported.	21.945MT	Raw (Non sterilized) Whole Coriander Seeds	22.00MT
RA may take consequential action as per policy/procedure.			

11/11/15

योगेंद्र सिंह YOGENDER SINGH
 Dy. Director General of Foreign Trade
 Directorate General of Foreign Trade
 Department of Commerce
 एन.टी. रोड, नई दिल्ली
 New Delhi

Rms

